GOVERNMENT OF INDIA MINISTRY OFWOMEN AND CHILD DEVELOPMENT

RAJYA SABHA

QUESTION NO30.11.2009

ANSWERED ON

CHILD WELFARE COMMITTEE.

1197

Shri M.P. Achuthan

Will the Minister of COALCOALWOMEN AND CHILD DEVELOPMENT be pleased to state :-

- (a): Whether it is a fact that the Juvenile Justice (care and protection of children) Act, 2000 provides for constitution of a Child Welfare Committee (CWC) in each district;
- (b): if so, the number of districts in the country where such committee have been constituted; and
- (c): in the absence of such CWCs the measures being taken to see that the Juvenile Justice Law is implemented properly in different States?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT

(SHRIMATI KRISHNA TIRATH)

- (a): The Juvenile Justice (Care and Protection of Children) Amendment Act, 2006 provides for constitution of a Child Welfare Committee (CWC) in each district.
- (b): The number of Child Welfare Committees (CWCs) set up in the country, State- wise, as per the information available in the Ministry of Women and Child Development received from the State Governments/UT Administrations, is given at Annexure.
- (c):The responsibility for proper implementation of the provisions of the Juvenile Justice (Care and Protection of Children) Act as amended in 2006 lies with the State Government/UT Administrations. The Child Welfare Committee is one of the statutory bodies under Section 29 of the Act, set up by the State Government/UT Administrations for exercising the powers and to discharge the duties conferred on such Committee in relation to child in need of care and protection under this Act.

The States/UTs are advised from time to time to ensure proper implementation of the provisions of the Act including setting up of Child Welfare Committee in each district.